

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH.

Original Application No.1246/93.

Smt. M.M. Gokhale.

.... Applicant.

V/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicant by Shri B.L.Chajed.
Respondents by Shri S.S.Karkera.

Oral Judgment:-

[Per Shri M.S.Deshpande, Vice-Chairman] Dt. 4.4.1994.

Heard counsel for the parties. What is being sought by the present application are the time bound promotions which according to the applicant should have come to him in 1981 and 1989. The applicant has sent a notice to the Respondents in 1993. The applicant is claiming an increase in the pension. However, the cause of action would be the time bound promotion which should have come to the applicant in 1981 and 1983. No representation was made except the representation which was last made in 1986. In the circumstances, the claim is clearly barred by time as the representation was made in 1986. It is dismissed. No order as to costs.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)


(M.S.DESHPANDE)
VICE-CHAIRMAN

B.